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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

New Delhi, the 27th August, 1971.

NOTIFICATION
Income-tax

No. 255 (F.No. 404/131/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri K. Prasad who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri K.P. Roy made in Notification No. 125 (F.No. 16/177/69-ITCC) dated 30th September, 1969 is cancelled with effect from 1st September, 1971.

3. This Notification shall come into force with effect from 1st September, 1971.

Almest
(A. K. NASTA)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
New Delhi.

No. 255 (F.No. 404/131/71-ITCC):

Copy forwarded to:-

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2. All Additional Commissioners of Income-tax.
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